

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:GUWAHATI.5

O.A.No. 5/98

Sri. Robin Ch. Kalita

Applicant(s)

vrs.

U.G.I.&ers.

Respondent(s)

Mr. J. L. Sarkar  
Mr. M. Chander  
Mr. S. Dekal

For the Applicant Advocate

Mr. S. Ali, Sr.C.G.S.C

For the Respondent(s)

OFFICE NOTE

ORDER OF THE TRIBUNAL

15.1.98

Heard Mr J.L.Sarkar, learned counsel for the applicant. Application is admitted. Mr S.Ali, learned Sr.C.G.S.C receives notice on behalf of the respondents. No formal notice need be sent.

Mr Sarkar also prays for an interim order. Heard Mr S.Ali, learned Sr.C.G.S.C also on the interim prayer. On hearing the counsel for the parties we are not inclined to grant any interim order at present because the order has not yet been passed. The applicant may approach this Tribunal in an appropriate time.

List on 16.2.1998 for written statement and further orders.

Requisite 3 copies  
have been filed.

Yd  
13.1.98

60  
Member

  
Vice-Chairman

pg

19/11

24.2.98

There was a reference. Adjourned to 4.3.98 for order.

By order

pg

4-3-98

17.2.98  
There was a  
parliamentary election  
on 16.2.98. Therefore  
adjourned to 24.2.98

By

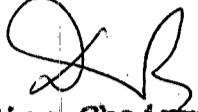
② OA 5/98

4-3-98

No written statement have been filed. For the ends of justice we grant 2 weeks time for filing of written statement.

List on 19-3-98 for filing of written statement and further orders.

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Member

  
Vice-Chairman

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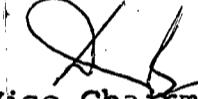
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19.3.98

On the prayer of Mr S.Ali, learned Sr.C.G.S.C two weeks further time allowed for filing of written statement.

List on 2.4.98 for written statement and further orders.

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Member

  
Vice-Chairman

pg

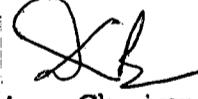
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2.4.98

On the prayer of Mr S.Ali, learned Sr.C.G.S.C two weeks further time is allowed for filing of written statement.

List on 22.4.98 for written statement and further orders.

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Member

  
Vice-Chairman

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5/3

22.4.98

On the prayer of Mr S.Ali, learned Sr.C.G.S.C another 10 days time is allowed for filing of written statement as a last chance.

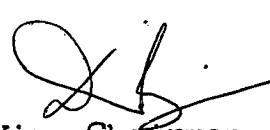
List on 6.5.98 for written statement and further orders.

6  
Member

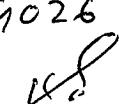
  
Vice-Chairman

pg

5/3

Notes of the Registry	Date	Order of the Tribunal
No. w/c/s sum filed	6.5.98	<p>Mr S.Ali, learned Sr.C.G.S.C once again prays for extension of time for filing the written statement. We have granted several adjournments. We are not inclined to grant any further adjournment. The case will proceed without written statement.</p> <p>List for hearing on 5.11.98.</p> <p> Member</p>
15-1-99 Written Statement has not been filed	5.11.98	<p>Division Bench is not available. The case is adjourned to 18.1.99.</p> <p> Vice-Chairman</p>
6.4.98 No. written statement has been filed by the respondents.	18-1-99	<p>Case is ready for hearing. List for hearing on 7-4-99.</p> <p> Member</p>
30-6-99 No. Written Statement has been filed.	7.4.99	<p>The case is otherwise ready for hearing. Fix it for hearing on 1.7.99.</p> <p> Vice-Chairman</p>
3-8-99 No. Written Statement - is sum filed.	1.7.99	<p>On the prayer made on behalf of Mr J.L. Sarkar, learned counsel for the applicant the case is adjourned till 4.8.99.</p> <p> Member</p>
	nkm 28/5/98	

## Notes of the Registry      Date      Order of the Tribunal

<u>30-9-99</u> Wt/stating - is not seen b/w SD 30/9	4.8.99 nkm	Division Bench is not available. List for hearing on 11.10.99.   Member
<u>12-11-99</u> No. written Statement has been filed by the Respondents. B.M. 12-11-99	11.10.99 pg	On the prayer of the counsel for the parties the case is adjourned to 15.11.99 for hearing.   Vice-Chairman
<u>30.11.99</u> Copy of the order have been sent the d/lrs for recg the same to the parties. sd. Issued vide J.No. 4026 to 4029 d.9.12.99 	15.11.99 pg 18/11/99	Mr J.L.Sarkar, learned counsel for the applicant submits that the applicant is no longer interested to proceed with this case. Accordingly the applicant does not press the application. The application is dismissed as not pressed.   Member
		   Vice-Chairman